

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

**CUSTOMS Appeal No. 11286 of 2013-DB**

(Arising out of 93-94/2013/Cus/Commr(A)/JMR dated 23.04.2013 passed by Commissioner (A) of Customs -JAMNAGAR)

**KASTURI COMMODITIES PVT LTD.**

.....Appellant

1, PRITHIVI VALLABH, 2299, HILLDRIVE  
BHAVNAGAR-GUJARAT- 364 002

VERSUS

**C.C.,-JAMNAGAR (PREV)**

.....Respondent

SHARDA HOUSE, BEDI BANDAR ROAD,  
OPP. PANCHVATI, JAMNAGAR-GUJARAT

WITH

**CUSTOMS Appeal No. 11492 of 2013-DB**

(Arising out of 93-94/2013/Cus/Commr(A)/JMR dated 23.04.2013 passed by Commissioner (A) of Customs -JAMNAGAR)

**J M INDUSTRIES**

.....Appellant

2197-B KRISHNA KUNJ, HILLDRIVE  
BHAVNAGAR-GUJARAT-364 002

VERSUS

**C.C.,-JAMNAGAR (PREV)**

.....Respondent

SHARDA HOUSE, BEDI BANDAR ROAD,  
OPP. PANCHVATI, JAMNAGAR-GUJARAT

**APPEARANCE:**

None appeared for the Appellant

Shri Anand Kumar, Superintendent (Authorized Representative) for the Respondent

**CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)  
HON'BLE MR. SOMESH ARORA (JUDICIAL)**

**Final Order No. A/ 11438-11439 /2023**

DATE OF HEARING:03.07.2023

DATE OF DECISION:03.07.2023

**RAJU**

When the matter was called, it was noticed that the hearing has been fixed number of times i.e. on 09.01.2023, 28.02.2023, 24.03.2023, 26.04.2023, 31,05,2023 and today i.e. 03.07.2023, no one appeared on behalf of the appellant. The notice was served through the Authorized Representative's office for appearance, however no one appeared. In these circumstances, invoking Rule 20 of CESTAT (PROCEDURE) RULES, the appeal is dismissed for non-prosecution. Appellant has liberty to approach this Tribunal by filing appropriate application and showing sufficient cause, if they wish to pursue the appeal. The appeals are dismissed.

(Dictated and Pronounced in the open court)

**(RAJU)  
MEMBER (TECHNICAL)**

**(SOMESH ARORA)  
MEMBER (JUDICIAL)**